Table Office

दिल्ली विधान सभा

कार्य सूची

~~बुधवार~~ बृहस्पतिवार, 21 दिसम्बर, 1995 / अग्रहायन 30, 1917 (शक)

अपराह्न 2.00 बजे

==============

प्रश्न

1. पृथक सूची में दिए गए प्रश्न पूछे जायेंगे और उनके उत्तर दिये जायेंगे ।

सदन पटल पर प्रस्तुत पत्र

2. समाज कल्याण मंत्री, श्री सुरेन्द्र पाल रातावाल, दिल्ली महिला आयोग अधिनियम, 1994 (दिल्ली अधिनियम 1994 की संख्या 8) की धारा 17 के अंतर्गत बनाए गये नियमों की प्रति सदन पटल पर रखेंगे ।

3. वित्त मंत्री, प्रो. जगदीश मुखी संलग्न पत्रों की प्रति सदन पटल पर रखेंगे ।

विशेष उल्लेख

4. सदस्यों द्वारा पृथक सूची में दिए गए मामलों का उल्लेख किया जायेगा ।

विचारण एवं पारण के लिए विधेयक

5. मुख्य मंत्री श्री मदन लाल खुराना प्रस्ताव करेंगे :-

" दिल्ली राजभाषा विधेयक, 1995 पर विचार किया जाए ।"

यह भी प्रस्ताव करेंगे कि विधेयक को पारित किया जाए ।

6. स्वास्थ्य एवं विधायी कार्य मंत्री डा. हर्षवर्धन प्रस्ताव करेंगे :-

" स्माल काजिज कोर्ट्स (दिल्ली संशोधन) विधेयक, 1995" पर विचार किया जाए ।"

यह भी प्रस्ताव करेंगे कि विधेयक को पारित किया जाए ।

...2/-

विधेयकों का पुर:स्थापन, विचारण एवं पारण

7. स्वास्थ्य एवं विधायी कार्य मंत्री, डा. हर्षवर्धन प्रस्ताव करेंगे कि "राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के अध्यक्ष तथा उपाध्यक्ष (वेतन एवं भत्ते) (संशोधन) विधेयक, 1995" को पुर:स्थापित करने की अनुमति प्रदान की जाए।

विधेयक भी पुर:स्थापित करेंगे।

यह भी प्रस्ताव करेंगे कि विधेयक पर विचार किया जाए और इसे पारित किया जाए।

8. स्वास्थ्य एवं विधायी कार्य मंत्री, डा. हर्षवर्धन प्रस्ताव करेंगे कि:- "राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्रियों के (वेतन एवं भत्ते) (संशोधन) विधेयक, 1995" को पुर:स्थापित करने की अनुमति प्रदान की जाए।

विधेयक भी पुर:स्थापित करेंगे।

यह भी प्रस्ताव करेंगे कि विधेयक पर विचार किया जाए और इसे पारित किया जाए।

9. स्वास्थ्य एवं विधायी कार्य मंत्री, डा. हर्षवर्धन प्रस्ताव करेंगे कि:- "राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा के सदस्यों के (वेतन एवं भत्ते) (संशोधन) विधेयक, 1995" को पुर:स्थापित करने की अनुमति प्रदान की जाए।

विधेयक भी पुर:स्थापित करेंगे।

यह भी प्रस्ताव करेंगे कि विधेयक पर विचार किया जाए और इसे पारित किया जाए।

प्रतिवेदन पर विचार

10. डा. हर्षवर्धन प्रस्ताव करेंगे कि :-

"दिल्ली धूम्रपान निषेध एवं धूम्रपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995 को प्रवर समिति द्वारा प्रतिवेदित रूप में को विचार के लिए लिया जाए।"

यह भी प्रस्ताव करेंगे कि विधेयक को पारित किया जाए।

नियम 103 के अधीन प्रस्ताव

11. श्री राम भज :
श्री स्वरूप चन्द राजन :
श्री मेवा राम आर्य :
श्री ओ. पी. बब्बर :
कु. पूर्णिमा सेठी :

निम्नलिखित प्रस्ताव को चर्चा करने हेतु प्रस्तुत करेंगे :-

" कि इस सदन ने 14. 8. 95 को एक प्रस्ताव सर्वसम्मति से पारित किया था कि सेवा राम शर्मा समिति की रिपोर्ट के अनुसार एक जुडिशियल इन्क्वारी के लिए एक जांच आयोग अधिनियम, 1952 के अंतर्गत न्यायिक जांच आयोग का गठन किया जाए ताकि दोषी व्यक्तियों के विरूद्ध कार्यवाही की जा सके ।

सदन उपर्युक्त संकल्प को लागू न करने के कारणों को जानना चाहता है और मांग करता है कि कथित संकल्प को तत्काल लागू किया जाएगा ।"

अल्पकालिक चर्चा

12. श्री सुकेश शर्मा :
श्री जग प्रवेश चन्द्र :
श्री दीप चंद बंधु :

ग्रुप हाउसिंग समितियों एवं बहुमंजिले फ्लैटों से बढ़ी हुई दरों से सम्पत्ति कर लेने के बावजूद भी समितियों में नागरिक सुविधाएं उपलब्ध न करने के संबंध में अल्पकालिक चर्चा प्रारम्भ करेंगे ।

पी. एन. गुप्ता
सचिव

DELHI VIDHAN SABHA

LIST OF BUSINESS

Thrusday, the December 21, 1995/Agrahayana 30, 1917(Saka)

2.00 P.M.

QUESTIONS

1. Questions entered in separate list to be asked and answers given.

PAPERS LAID ON TABLE OF THE HOUSE

2. Shri Surender Pal Ratawal, Minister of Social Welfare to lay on the Table of the House the The Delhi Women Commission Act, 1994 ('No 8 of Delhi Act) Rules made under Section 17.

Shri Jagdish Mukhi, Minister of Finance to lay on the Table of the House papers as per attached list.

SPECIAL MENTION

. Matters to be raised by Members as given in separate list.

BILLS FOR CONSIDERATION AND PASSING

5. Shri Madan Lal Khurana, Chief Minister to move :-

"that the Delhi Official Language Bill, 1995 be taken into consideration."

ALSO to move that the Bill be passed.

6. Dr. Harshvardhan, Minister of Health and Legislative Affairs to move :-

"that the Provincial Small Cause Courts (Delhi Amendment) Bill, 1995 be taken into consideration."

ALSO to move that the Bill be passed.

7. BILLST BE INTRODUCED, CONSIDERED AND PASSED

. Dr. Harshvardhan, Minister of Health and Legislative Affairs to move for leave to introduce "The Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi(Salaries and Allowances) (Amendment) Bill, 1995."

ALSO to introduce the Bill.

ALSO to move for consideration and the Bill be passed.

. Dr. Harshvardhan, Minister of Health and Legislative Affairs to move for leave to introduce "The Minister of Govt. of National Capital Territory of Delhi(Salaries and Allowances) (Amendment) Bill, 1995."

ALSO to introduce the Bill.

ALSO to move for consideration and the Bill be passed.

Dr. Harshvardhan, Minister of Health and Legislative Affairs to move for leave to introduce "The Members of the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Bill, 1995."

ALSO to introduce the Bill.

ALSO to move for consideration and Bill be passed.

CONSIDERATION OF REPORT

10. Dr. Harshvardhan, Minister of Health and Legislative Affairs to move that :-

"the report of Select Committee on the Delhi Prohibition of Smoking and Non-Smokers Health Protection Bill, 1995 be taken into consideration."

ALSO to move that the Bill as reported by the Select Committee be passed.

MOTION UNDER RULE 103

11. Sh[illegible] Ram Bhaj
Shri Swaroop Chand Rajan
Shri Mewa Ram Arya
Shri O.P. Babbar
Km. Purnima Sethi

to move the following motion for discussion :-

"that this House on 14.8.95 unanimously passed a resolution that Judicial Enquiries Commission by constituted under the Commission of Enquiries Act, 1952 as per the recommendations of the S.R. Sharma Committee so that the guilty persons could be punished.

The House desired that the House be informed of the reasons of non-implementation of the aforesaid resolution and demands that the said resolution be implemented forthwith."

SHORT DURATION DISCUSSION

12. Shri Mukesh Sharma :
Shri Jag Parvesh Chandra :
Shri Deep Chand Bandhu :

to raise Short Duration Discussion on utter neglect of Group Housing Societies and Multi-storeyed Flats despite levy of House Tax at enhanced rate and due to non-provision of necessary civic amenities to them.

P.N. GUPTA
SECRETARY

PAPERS TO BE LAID ON THE TABLE OF THE HOUSE BY

PROF. JAGDISH MUKHI, MINISTER OF FINANCE

LIST OF RULES AND REGULATIONS ISSUED

.No.	Short Tiltle of Notification	No. & Date of issue
1.	Delhi Liquor Licence(Amendment) Rules, 1975-under section 58 of Punjab Excise Act.	F.10(25)/93-Fin(G) dt. 29.4.95
2.	- do -	F.10(25)/93-Fin(G) dt. 26.6.95
3.	Delhi Intoxicants Licence and Sales (Amendment) Rules, 1995 - u/s 58 of Punjab Excise Act.	F.10(54)/Fin(G) dt. 3.5.95
	Delhi Intoxicants Licence and Sales (Amendment) Rules, 1995- u/s 58 of Punjab Excise Act.	F.10(26)/93-Fin(G) dt. 31.5.95
	The Delhi Liquor Licence (Second Amendment) Rules, 1995- u/s 58 of Pujab Excise Act.	F.10(25)/93/Fin(G) dt. 14.6.95
	The Delhi Intoxicant Licence and sales (Second Amendment) Rules, 1995- u/s 58 Punjab Excise Act.	F.10(57)/95-Fin(G) dt. 17.6.95
	Orders regarding exemption from payment of Entertainment Tax to all Circus -u/s 6(3) of U.P. Ent. & Betting Tax Act 1937	F.10(103)/92-Fin(G) dt. 3.1.95
8.	Orders regarding to exempt from liability to the Entertainment Tax certain categories/classes of Films- u/s 6(3) of U.P. Ent. & Betting Tax Act, 1937.	F.12(18)/88-Fin(G) dt. 31.5.94
9.	Delhi Entertainment Tax(Amendment) Rules, 1995-- Section 9 of U.P. Ent. & Betting Tax Act, 1937.	F.12(8)/95-Fin(G) dt. 23.6.95
10.	Enhancement of Entertainment Tax @75% of the payment of Admission on Cabret/ Floor Dance -Section(1) of U.P. Ent. & Betting Tax Act, 1937.	F.12(12)/95-Fin(G) dt. 28.6.95
	Exemption to Magic Show from the liability of Entt. Tax - Section 6(3) of U.P. Entt. Tax & Betting Tax Act, 1937.	F.12(20)/95-Fin(G) dt. 25.9.1995
	Amendment in the Delhi Excise Powers and Appeal Orders - S.14 of Punjab Excise Act.	F.10(3)/95-Fin(G) dt. 19.4.95
	Delhi Fiscal Duty (Amendment) Order, 1995 u/s 31 of Punjab Excise Act.	F.10(22)/90-Fin(G) dt. 31.3.95
	The Delhi Intoxicants Licence and Sales (Amendment) Rules, 1994- u/s 58 of Punjab Excise Act.	F.10(47/93-Fin(G) dt. 16.5.94
	Amendment in Delhi Liquor Permit & Pass (Amendment) Rules, 1995- u/s 58 of Punjab Excise Act.	F.10(54)/94-Fin(G) dt. 25.4.95

P.N. GUPTA
SECRETARY